

**OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE,  
KARGIL**

**ORDER**

No: 498-504/PDSJK

**Dated: 27-04-2021**

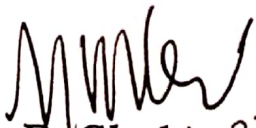
In view of the latest order No.259 of 2021/RG, dated 26-04-2021 of the Hon'ble High Court and the alarming surge in COVID-19 infection cases in the country in general and UT of Ladakh in particular, filing/hearing of the cases in the District Court Complex and other subordinate courts shall be conducted through Virtual Mode as per the following directions:-

1. Entry of the Litigants, Public, Clerks of Advocates, Petitioner Writers and Stamp Vendors in the Court Premises shall be strictly prohibited.
2. For filing of cases, this court and other courts of the District shall create an e.mail address of their respective courts and make it available to Advocates/Litigants by posting the same on website of District Court or through any appropriate electronic mode.
3. All emergent matters shall be categorized separately, shall be taken for hearing through Virtual Mode.
4. Physical hearing in respect of any listed matter will at the discretion of the judge concerned subject to satisfaction of the judge regarding extreme urgency involved in such matter.
5. The officials working in the courts shall be permitted to function in batches with 50% reduction on rotation basis. Roster in this regard shall be formulated by the concerned Presiding Officer of the court. The official who as per Roster are not on duty in the office shall not leave the station and

shall remain available on telephone and electronic means of communication at all times.

6. The staff on duty in the courts and the counsel, if any permitted for physical hearing shall take necessary precautions and ensure physical distancing including wearing of mask and observance of SOPs and guidelines issued by the Government from time to time.
7. For smooth hearing of the cases through Virtual Mode, Presiding Officer of the concerned court shall create a link and provide the same to the Advocates/Litigants by making it available through any appropriate Electronic Mode.
8. On account of Virtual Hearing of the cases entry of Lawyers in the District Court/Subordinate Courts is not required unless any Advocate is permitted for physical hearing in any extremely urgent matter.

These directions shall remain in force till 15<sup>th</sup> of May 2021 unless reviewed earlier.

  
(M. R. Chak) 27/4

**Principal District and Sessions Judge  
Kargil**

**Copy to:-**

1. Learned CJM/Sub Judge Kargil
2. Munsiff JMIC Sankoo/Kargil
3. President Bar Association Kargil
4. All Stamp Vendors of District Court Complex.....for information and compliance.
5. Notice Board.
6. Office Record.

**Principal District and Sessions Judge  
Kargil**